

**Central Administrative Tribunal
Principal Bench**

**OA No.2660/2013
MA No.3332/2016**

New Delhi, this the 5th day of December, 2016

**Hon'ble Mr. V.N. Gaur, Member (A)
Hon'ble Dr. Brahm Avtar Agrawal, Member (J)**

Shri Alok Kumar,
S/o Shri Mainpal Yadav,
R/o VPO Saadad Nagar,
The. Koshi, Dist. Rewadi,
Haryana-123302.

...applicant

(By Advocate : Shri S. Ritam Khare & Hitesh Kumar Saini)

Versus

1. Union of India,
Ministry of Home Affairs,
Through its Secretary,
North Blok,
Central Secretariat,
New Delhi-110 001.
2. The Chairman,
Staff Selection Commission,
Department of Personnel and Training,
Block No.12, CGO Complex,
Lodhi Road,
New Delhi-110 003.
3. Staff Selection Commission (NWR),
Block-3, Kendriya Sadan,
Sector 9,
Chandigarh.
Through Regional Director.

...respondents

(By Advocate : Shri D.S. Mahendru for R-1
Shri S.M. Arif for R-2&3)

ORDER (ORAL)**Hon'ble Mr. V.N. Gaur, Member (A) :-**

At the outset, learned counsel for respondents No.2&3 submits that the applicant has applied for the post in CISF and the controversy also relates to his nomination by Staff Selection Commission (SCC) to CISF. The para military forces like CISF are not within the jurisdiction of this Tribunal.

2. Realising this, learned counsel for applicant seeks to withdraw the OA with liberty to seek redressal of his grievances before appropriate forum, in accordance with law. The OA is, therefore, dismissed as withdrawn with liberty, as prayed for.

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In view of the above order passed in OA, the MA stands dismissed.

(Dr. Brahm Avtar Agrawal)
Member (J)

(V.N. Gaur)
Member(A)

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